

Policy re: take over of sick Industries

4233. SHRI K. KUNHAMBHU;
SHRI P. K. KODIYAN:

Will the Minister of INDUSTRY be pleased to state:

(a) whether Government have formulated fresh policy and guidelines in regard to the take over of sick industries; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA):
(a) & (b). The policy regarding take-over of management of sick industrial units under the Industries (Development & Regulation, Act, 1951 has been indicated in the Statement on Industrial Policy made in Parliament in July 1980. New guidelines for the purpose have not been adopted as yet.

Promotion to Dani Service Officers in Delhi Administration

4234. SHRI CHANDRA PAL SHAILANI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Departmental Promotion Committee meeting was held in August, 1980 for DANI service in Delhi Administration;

(b) if so, the number of officers promoted to DANI service and the number of those belonging to Scheduled Caste and Scheduled Tribes communities amongst them;

(c) whether provisions of 40 point roster were taken into consideration in the above Departmental Promotion Committee;

(d) whether quota reserved for Scheduled Caste and Scheduled Tribes officers in DANI service has since been completed; and

(e) if not, the reasons therefor and when the quota from amongst the eligible officers of Scheduled Caste and Scheduled Tribe Communities will be completed?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA):
(a) to (e). DANI Civil Service was constituted from 25-1-1971. The first selection for promotion to the service from various feeder services was made in 1973. The Selection Committee selected 19 officers

for substantive appointment and 96 officers for officiating appointment. Out of 19 officers selected for substantive appointment, one belongs to Scheduled Castes. Of the 96 officers selected for officiating appointment, 5 belong to Scheduled Castes. All SC/ST officers who were within the zone of eligibility found place in either of these two lists. However, no regular appointment to DANI Civil Service could be made since the seniority of officers belonging to Grade-I (Executive) was challenged in the High Court by some officers of Delhi Administration. The High Court directed that the seniority be revised and a fresh review of 1973 selection be made. Accordingly, the Delhi Administration revised the seniority, and on the basis of the revised seniority, a review of 1973 selection was made in 1978. But the panel drawn up by the Review Selection Committee in 1978 could not be implemented since fresh writ petitions were filed challenging the revised seniority of Grade-I (Executive) and Grade-I (Ministerial) officers. The writ petitions are pending in the Court. Consequently, no regular appointment through promotion could be made in DANI Civil Service ever since it was constituted in 1971. All officers who came in the panel in 1973 selection are officiating against duty posts.

2. Since the panel had long since been exhausted, the Delhi Administration had to make ad-hoc appointments from time to time under rule 25(3) of DANI Civil Service Rules, 1971 in the various duty posts. Such appointments are made by selection through D.P.C. by the Administration. A meeting of the Selection Committee was held on 23rd August, 1980 in Delhi Administration. On the recommendation of the D.P.C., 5 officers have been appointed on ad-hoc basis. No eligible Scheduled Castes or Scheduled Tribes officers were available for promotion. The Delhi Administration maintains 10 point roster and was followed in this DPC also. Such a roster is also maintained in the Ministry for regular appointment in service. All eligible SC/ST officers eligible for promotion have already been promoted. The quota for SC and ST has not been completely filled up and this can be filled up only when eligible officers for promotion to service become available.

Licences and Letters of Intent issued to Orissa

4235. SHRI NITYANANDA MISRA: Will the Minister of INDUSTRY be pleased to state:

(a) the number of letters of intent issued for establishment of Industries in Orissa since January, 1980;

(b) the number to whom licences have since been issued for production; and

(c) the total investment involved?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA):
(a) 7 Letters of Intent were issued for industries in Orissa during January-October, 1980.

(b) 7 Industrial Licences were issued during January-October, 1980. Details of all the Letters of Intent and Industrial Licences including the name of the Unit, location, item of manufacture, capacity etc. are published in the "Weekly Bulletin of Import Licences, Export Licences & Industrial Licences" and Supplement to the "Monthly News Letter, published by the Indian Investment Centre. Copies of these publications are available in the Parliament Library.

(c) Data regarding total investment involved in each case is not centrally maintained in the Secretariat for Industrial Approvals, Department of Industrial Development.

Procedure in I.M.A. for Allocation of Gentleman Cadets to Technical Arms and Services

4236. SHRI JAMBUWANT DHOTE:
Will the Minister of DEFENCE be pleased to state:

(a) the procedure adopted in Indian Military Academy for allocation of gentleman cadets to technical arms and services;

(b) whether it is a fact that in a recent allocation gentleman cadets with very high marks in science subjects and engineering background who had given their choice for technical arms have been ignored and others of lower merit earmarked for technical arms;

(c) whether it will amount to spending huge amounts in Military engineering colleges on officers of low merit when officers of high merit are available; and

(d) whether he proposes advising the Army headquarters to rectify the mistake if any and earmark really deserving gentleman cadets for technical arms?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL): (a) to (d). Allocation of Gentlemen cadets to the Technical Arms and Services is decided by the Advisory Board in accordance with the laid down policy.

The number of vacancies for allocation to each arm and service are worked out and the Advisory Board allocated the Gentlemen Cadets in accordance with the following principles :—

(i) Cadets from Science Stream (Physics, Chemistry and Mathematics) only are considered for allocation to Technical Arm/Service (Engineers, Signals and EME).

(ii) The choice of cadets from the 1st 5% are met, depending upon the number of vacancies and the number of cadets opting for the particular Arm/Service. In case, the number of optees is more than the number of vacancies, cadets passing out higher in order of merit, are given preference.

(iii) In order to ensure that each arm and service receives equal number of good/not so good officers, the remaining cadets are placed in 3 groups grading-wise and the vacancies in each Arm/Service filled proportionately. Each Arm/Service is required to have equal share of cadets from higher/lower order of merit.

(iv) While the choice of the Cadet is given due weightage his aptitude *vis-a-vis* age group and qualification are taken into consideration for allocation to the different Arms/Services.

These principles have been followed recently in allocation of cadets to 67 Regular Course and 50 Technical Course. There is no infructuous expenditure at the Military Engineering College as only suitable and qualified cadets are being commissioned to technical arms/services.

Prisoners in Jails

4237. SHRI CHANDRAJIT YADAV:
SHRI RAM SINGH YADAV:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) what is the total number of prisoners in the various Indian jails (State-wise) as against the capacity;

(b) how many of them are undertrial prisoners (Jail-wise, showing the female prisoners, juvenile and lunatic undertrial prisoners separately;

(c) how many of these undertrial prisoners are under detention for more than six months and the number of those who are under detention for a period more than half the period of the maximum/minimum sentence that could be awarded under the sections they have been charged; and